



**Government of Jammu and Kashmir**  
**Civil Secretariat Home Department**  
**Srinagar/Jammu**  
**NOTIFICATION**

Jammu, the 23<sup>rd</sup> April, 2019

SRO; 300 Whereas, on 05-07-2018 P/S Kupwara received a written application from Major Adjutant Shri O P Singh, 41 RR Camp, Isgund to the effect that a Joint Operation was launched by 41 RR and Special Operation Group (SOG) of J&K Police, Kupwara at Goose. During search operation (02) OGW's were apprehended along with arms/ammunition. The OGW's were identified as Rameez Mohi-Ud-Din Lone S/O Gh Mohi-Ud-Din R/O Trehgam and Amir Hassan Sheikh S/O Gh Hassan R/O Trehgam.;and

2. Whereas, a case FIR No. 174/2018 U/S 16,18 UA(P) Act, 7/25 A Act, <sup>3/4</sup> Exp. Sub Act was registered at P/S Kupwara and investigation was taken up.

3. Whereas, during the course of investigation, site plan was prepared. Statement of witnesses acquainted with the facts and circumstances of the case were recorded under U/S 161, 164-A Cr.PC. During investigation it came to fore that the accused persons namely Rameez Mohi-Ud-din Lone S/O Gh Mohi-Ud-Din R/O Trehgam and Amir Hassan Sheikh S/O Gh Hassan R/O Trehgam were in possession of illegal arms/ammunition for carrying out militancy related incidents. It also revealed that the accused were also instigating the youth to carry out anti-national activities, besides luring towards militancy. The accused revealed during questioning that they were working for Ansar Gazwat-ul-Hind and HM outfits in the area and were going to commit terrorist activities but were apprehended by security forces. During investigation, a Pistol with magazine was recovered from the possession of Rameez Mohi-ud-din and two Chinese Hand Grenades were recovered from the possession of accused Amir Hassan Sheikh, which were seized and seizure memo prepared. Further, the cell phones recovered from the possession of the accused have been seized as vital piece of evidence and sent to FSL Chandigarh for expert opinion where from the opinion is awaited and on receipt, the same shall be made the part of the case; and

4. Whereas, on the strength of evidence, prima facie, a case for commission of offences punishable u/s 7/25 A Act, 16,18 UA(P) Act against the accused Rameez Mohi-Ud-Din Lone S/O Gh Mohi-Ud-Din R/O Trehgam and Amir Hassan Sheikh S/O Gh Hassan R/O Trehgam was established and accordingly investigation has been concluded as proved. However Sec. <sup>3/4</sup> Exp. Sub Act has been dropped from the case owing to

